

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

NO. MA 233 of 2002

CPC 148 of 2001

CPC 110 of 2001

(OA 1202 of 1996)

Date of order : 4.9.03

Present : Hon'ble Mr.S.Biswas, Administrative Member

Hon'ble Mr.N.Prusty, Judicial Member

UNION OF INDIA & ORS.

VS

A. K. SANYAL

For the applicants : Mr.L.K.Chatterjee, counsel

Mr.B.P.Roy, counsel

For the respondents: Mr.P.K.Arora, counsel

Mr.A.Chakraborty, counsel

Mr.Samir Ghosh, counsel(app.in OA)

O R D E R

N.Prusty, J.M.

Mr.L.K.Chatterjee, counsel leading Mr.B.P.Roy, counsel appearing for the departmental respondents in the OA, has filed this MA for correction in the order dated 19.12.2000 passed in MA 713 of 2000 arising out of OA 1202 of 96. It is submitted by the 1d.counsel for the applicant in this MA, that in 3rd line of paragraph 3 of the impugned order dated 19.12.2000 by mistake the word 'JCA' has been typed in place of 'JCMA'. It is also submitted by the 1d.counsel for the applicants that there is no such post as JCA but the actual post is JCMA. In that view of the matter he prays for correction of the order by inserting 'JCMA' in place of 'JCA'.

2. Heard the 1d.counsel appearing for all the parties. Considering the submissions made by 1d.counsel for the parties the MA is allowed. Accordingly the word 'JCA' which appears in the 3rd line of paragraph 3 of the order dated 19.12.2000 be corrected and read as 'JCMA'. Registry is directed to carry out the correction. However, the impugned order will be effective from the date the original order was passed. The other portion of the order will remain the same. No order as to costs.



MEMBER (J)

in



MEMBER (A)